

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/494(MB)2023

IN THE MATTER OF

Fortran Steel Pvt Ltd

VS

Generic Engineering Construction

And projects Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: PCS Ninad Sahastrabuddi (PH)
For the Respondent: Adv. Ashok Singh (PH)

ORDER

Both the counsels jointly submit for one last adjournment. The counsel for the Respondent states that he is trying to make the entire principle due payment. In view of the request made adjourned to **26.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)